

was to be demolished by 26.07.2020, as such, this writ petition has become infructuous and prays for time to file the counter affidavit.

4. Heard. Time, as prayed for, is granted for filing the counter affidavit. It is made clear that if, till date, the building has not been demolished, then the notice dated 9.7.2020 of Land Encroachment Case No. 08/2018-19 shall be kept in abeyance, till further orders.

5. On prayer of the learned A.C. to Advocate General, office to list the matter on 19.08.2020.

(AMITAV K. GUPTA, J.)